

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 164 of 2013 in
DFR No. 788 of 2013**

Dated : 24th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Hindustan Petroleum Corporation Ltd. ...Appellant(s)
Versus
Kerala Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

Counsel for the Respondent(s):

ORDER

(IA No. 164 of 2013 – for condonation of delay)

Though we are not satisfied with the explanation given by the Applicant/Appellant to condone the delay of 215 days, we deem it appropriate to issue notice to hear the other side.

Issue notice to both the Respondents returnable on 31.05.2013. Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing the condonation of delay application on **31.05.2013 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**